

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.101

New IA/3051/ND/2023 IN IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 05.06.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

Mr. AVINASH KUMAR SRIVASTAVA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in IA : Mr. Geetansh Nagpal, Adv.
For the RP : Ms. Himani Chhabra, Adv. for Mr. Hitesh,
Goel, RP

ORDER

New IA/3051/ND/2023

This is an application filed under Section 60(5) of IBC, 2016 seeking directions to RP to consider and admit the claim of the Applicant.

We have heard the submissions made by the Ld. Counsel for the Applicant. The Ld. Counsel for the Applicant admittedly submitted that the Applicant is neither tantamount holder nor beneficiary of Eco village phase-2, the Counsel for the Applicant has prayed for grant of leave of Adjudicating Authority to withdraw the present application to enable him to approach appropriate Court/Forum. Leave prayed for is granted. The Applicant is permitted to withdraw the present application. The present application i.e. IA/3051/ND/2023 is ***disposed of as withdrawn.***

Sd/-
AVINASH KUMAR SRIVASTAVA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)